

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.752/2004

New Delhi this the 24th day of March, 2004

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S. A.Singh, Member (A)

Shri Naresh Kumar Sharma,
S/O Shri Ram Sharan Sharma,
R/O K-7/2, West Ghonda,
Gali No.22, Shahdara, Delhi-53

..Applicant

(By Advocate Shri S.K. Vashisth)

VERSUS

1. NCT of Delhi through its
Secretary, L.P.Estate Secretariate
2. Delhi Subordinate Service
Selection Board, UTCS Building,
Behind Karkardooma Court Complex,
Vishwas Nagar, Shahdara, Delhi-52

..Respondents

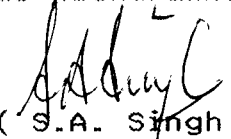
O R D E R (ORAL)

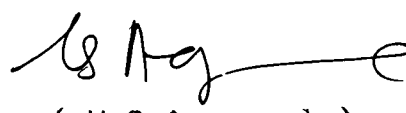
Justice V.S.Aggarwal:

applicant

Learned counsel for the/states that he may be permitted to withdraw the present petition with liberty to file a fresh petition in case he finds that his just claim has been ignored.

Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(S.A. Singh)
Member (A)


(V.S.Aggarwal)
Chairman

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